SHRI KHURSHID ALAM KHAN: Some members mentioned that Mr. Nixon has said that he wanted to use the atom bomb at the time of the 1971 war, but it has not been stated against whom. This is a guess.

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SHRI B. SATYANARAYAN REDDY: Mr. Nixon has given an interview.

SHRI KHURSHID ALAM KHAN: 1.3 the interview, he said, he wanted to use the atom bomb, but he did not say against whom.

SHRIMATI USHA MALHOTRA: India.

SHRI B. SATYANARAYAN REDDY: Against India only.

SHRI KHURSHID ALAM KHAN: This is your inference. This is her inference. It is for you to decide among your-selves.

I have already mentioned about Nazir's case that he was indicted for smuggling out 50 krytons. Actually, the indictment was there, he should have been punished severely, but he got very light punishment.

Shri' Dhabe mentioned about Kahuta establishment. The Kahuta establishment is there. In the first instance its existance was denied and kept secret, but we all know that the Kahuta establishment is there and it is being used for enrichment of tranium.

As regards the Delhi Declaration, this is our policy and the Delhi Declaration is really the policy which we have been propagating and we have been trying to build up public opinion not only in this country but in the world about the nuclear weapons' use and discouragement of the nuclear weapons arms race. Unfortunately this arms race is continuing unabated.

SHRI S. W. DHABE: No impact on Pakistan.

Shri Sen. of course, mentioned that there are many useful things which we can do

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regarding education, health and other things instead of spending money on making bombs and other things. I think he has got his own opinion, other members have got their own opinion and well the Government has got its own option.

SHRI R. RAMAKRISHNAN: Mr. Minister, make your position clear. What are you going to do?

SHRI KHURSHID ALAM KHAN: You would not like me to tell all the secrets. Now, Madam, the only lady member who spoke, appreciated our policy and I thank her very much and I know she has always been appreciating our policy.

SHRI V. GOPALSAMY: IS there any pressure on the Minister to congratulate her?

THE STATE FINANCIAL CORPORA-TIONS (AMENDMENT) BILL, 1985— Contd.

THE DEPUTY CHAIRMAN: Further debate on the State Financial Corporations (Amendment) Bill, 1985. Shri Virendar Verma.

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : म्रादरणीय उपसभापति महोदया, राज्य वित्तीय निगम अधिनियम में जो श्रावक्यक संशोधम माननीय वित्त मंत्री जी लाए हैं मैं उनका स्वागत करता हूं। पिछले 35 वर्ष के निगमों के तजबें को देखते हुए इन निगमों की फंक्शंनिंग में सधार की श्रावश्यकता है, मैं ऐसा महसूस करता हूं। निहित स्वार्थ जिसे वेस्टेड इंट्रेस्ट कहते हैं वे पैदा हो गये हैं, हो भी जाते हैं। पूराने जो उद्योगपित है वे विभिन्न प्रकार के सोसेंज से कर्ज लेते रहते हैं प्राथमिकता के ब्राधार पर इन निगमों से भी उन्हीं को कर्ज मिलत। है जो नये उद्योग लगाने वाले है उनको कर्ज मिलने में बहुत कठिनाई होती है। दुख की बात यह है कि इन निगमों का ऋण का बकाया 1977 में 92 करोड था और 1982 में यह बढ़ कर 267 रुपया हो गया। यह अलामात अन्छे नहीं है। इन निगमों द्वारा जिन उन्होंनी की ऋण डिमे गमे उन में से 83911 उच्चोत

श्राज रुग अवस्था में हैं, बीमारी की श्रवस्था में हैं। जब स्वयं बीमार है तो कर्ज की अदायगी कैसे करेंगे। मेरा सब से पहुला सुझाव यह है कि इन बीमार उद्योगों की जी बड़ी तादाद कर्ज अदा करने की स्थिति में नहीं है उनके पुनर्वास ग्रीर पनद्वार की श्रीर रचनात्मक ढंग से सोचां जाए जिससे कि वै अपने पैरों पर पड़े हो मकें, अपने काम को भ्रागे वढा सकें। । मान्यवर उद्योग विभाग लाइसेंस प्रदान करने बहुत विलम्ब करता है श्रीर लाइसेंस मिल भी जाए तो इन निगमों से ऋण मिलने में बहुत कठिनाई होती है। साल भर भी लग जाता है और नतीजा उसका होता है कि जो एस्टिमेट बना कर वह चला था, उसको अपना एस्टिमेट रिवाईज करना पडता है श्रीर फिर मिलने में भी उसको कठिनाई होती है।

इसलिए कोशिश यह की जानी चाहिये कि उद्योग विमाग में भी लाइसेंस देश की बैकारी ख्रौर बेरोजगारी को ध्यान में रखते हुए शीघ्रता के साथ मिले ग्रीर इन निगमों मे भी लोगों को यर्जा अविलम्ब मिलता रहे । पात्रता हमारा ग्राधार होना चाहिये । पैसा और पोलिटिकल प्रेशर-लोग-बाग कोशिश करते हैं पोलिटिकल प्रेमर से या रिष्टवत से और वर्जी ले लेते हैं। यह नहीं बल्कि कर्जा लेने की पान जो हैं, वह उसका ग्राधार होना चाहिये कि किसको कर्जा दिया जाये।

इसके श्रतिरिक्त मेरे चंद श्रीर सुझाव हैं, महोदया, जो मैं ग्रापक सामने रखना बाहता हूं । सबसे पहला यह सुझाव है कि बडे उद्योग वालों को इससे ऋण कतई न दिया जाये । लघु श्रीर मध्यम और लच् में भी प्राथमिनता लघु उद्योग को दी जाये । मध्यम नम्बर 2 पर श्रायें श्रीर बड़े उद्योग को इसमे कुत्रई न मिले।

दूसरा, स्व-रोजमार योजना के लिए इनहे शोधता के साथ कर्जा दिया जाये। जो शिक्षित बेरोजगार धिन-प्रति-दिन इस में बढ़ते जाते हैं-(समय की घंटी)- उनकी इससे कर्जा दिया जाए, और माननीय महोच्या, जो हमारे इंजीनियर्स हैं, जो मैकिनिक्स है, जो टैक्नोकेट्स है, जो बड़ी संख्या में, मंसार में तो उनका नम्बर बहुत जड़ा है इस देश के इंजीतियर्स, मैकेनिक्स श्रीर टैक्नोकेट्स का, लेकिन इस देश में वह बेकार है। इसलिए वह बाहर भागने की कोशिश करते हैं। प्राथमिकता के आधार पर इंजीनियर्स, मैकेनिक्स और टैक्नोकेटम को इनसे कर्जादिया जाए और दिलबाया जाये ।

पिछड़े क्षेत्रों में, विशेषकर जो आदि-वासी क्षेत्र है, जहां श्रभी प्रधान मंत्री गये थे, मध्य प्रदेश और उड़ीसा में भी श्रौर बिहार में भी जो झारखंड का इलाका है जिसे छोटा नागपुर कहते है, इन सभी क्षेत्रों में ग्रावश्यकता है इस प्रकार के उद्योग की स्थापना की, जिससे कि लोगों की रोजगार मिले ग्रौर वह ग्रपने पैरों के उद्धपर खडे हो सके।

महोदया, जहां उद्योग स्थापित किमे जायें, वहां यह भी सुनिश्चित कर लिया जाए कि जिस प्रकार का यह उद्योग लगाना चाहते हैं, उसके लिए कच्चा माल कहा में मिलेगा या कच्चा माल उस एरिया में उपलब्ध भी है कि नहीं । बंदि उद्योग लग भी गये और कच्चा माल भी मिल गया लेकिन मार्केटिंग की व्यवस्था है कि नहीं । कितने उद्योग ऐसे पड़े हैं, लग भी गये, माल भी बना, लेकिन बिकी की कोई व्यवस्था नहीं है । इसलिए ग्रावश्यकता होनी चाहिये कि उनकी बिकी की व्यवस्था मनिश्चित कर दी जाये जिससे कि उनको कोई दिक्सन न हो श्रीर जब इतने बड़े कर्ज देने की व्यवस्था ग्राप कर रहे हैं. नवे उद्योगों के लिए, नवे को चलाने के लिए, तो मेरा मुझाब है कि इन निगमों में एक नेल ऐसा होना चाहिये जिसमे कुछ विशेषज्ञ रहें, जो लोगों को टैक्नीकल नो-हाऊ है। उनका जानवारी दें कि कहां पर यह उद्याग ठीक लगेगा, अहां से कच्चा माल मिलेगा, यहां बिकी हों सकेनी ।

श्चिः वःरेन्द्र वर्मी

इसलिए ग्रावश्यकता है कि इस प्रकार के सेल की स्थापना की जाये। समय का वं ती) माननीय महोदया, मेरा एक सुझाव यह है कि को प्रापरेटिव सैक्टर को भी प्राथमिकता अध्यक्ते निवनों के द्वारा मिलनी चाहिये, वह पाछे न रह जायें। बहुत बड़ी रुचि है सभी की। इय गरंब देश के लिए कोग्रापरेटित्र सैक्टर बड़ा महत्वपूर्ण स्थान रखता है और अदा भी करेगा।

माननीया, एक मेरा सबसे ग्रच्छा सुझाव यह है कि कर्ने दिये जाते हैं, लेकिन लोग-बाग कर्जी हा पद्यमीय नहीं हरते. उनही खा भी लेते हैं, दू परे क नों में इस्तेमाल कर लेते हैं, न तो लागों को रोजगार मिलता है और न वह अपने पैरों पर खड़े हो पाते हैं भ्रौर रुपये का दुरुपयोग हो जाता है। उपके लिए मेरा सुझाव है कि कर्ज दने के बाद प्रापटर सुप शोजन की कोई मशानरो होनो चपहिये जो के मश्वनिवा उद्योग को पहना इन्स्टालमेंट के बाद यह देखें कि उत रुगए का अद्वयोग हमा या नहीं। दूसरी किश्त और तीसरी किश्त जब दें एक मुंधन नहीं दें, बल्कि पहली किस्तों के सद्पयोग को भी ग्राप देख लिया करें। एक मेरा मुझाव है। कई टैक्सी का काम प्रारम्भ करते हैं, कई मिनी बस लेते हैं ग्रीर कई बस तथा ट्रक्स भी लेते हैं, इस प्रकार के जिनने भी ये लोग हैं इनके लिए भी ग्रापके यहां से कर्जी मिलना चाहिये । बड़े-बड़े साहकारों से वे कर्जा लेने हैं ग्रौर उनको बड़ा भारी सूद देना पड़ना है । इनलिए नए रोजगार चलाने के लिए ग्रगर ट्रक्स ग्रीर बसों के लिए भी ग्रापका कर्जा जा सकेगा तो इससे उन्हें सुविधा रहेगी। इसलिए इसकी तरफ भी मैं ग्रापका ध्यान श्राकषित करना चाहता हुं। महोदया, ग्राखिर में मैं दो बातें कह करके समाप्त करता है। (समय की घटो) ... महोदया, घटी तो आप बहत जोर से बजा रही हैं और मालूम नहीं कि मेरे ही लिए घंटी क्यों वज रही है? खैर, तो मैं यह कह रहा था महोदया, कि जो ग्राप चेयरमैन वनाएं, जो इसके भ्राप मैनेजिंग डायरेक्टर बनाएं, वे भ्रगर

प्रशिक्षित हो ग्रौर उन्हें इस क्षेत्र का ज्ञान हो तभी वे ठीक से कार्य कर सकते हैं और काम को सुचारू रूप से चला सकते हैं ग्रौर इसकी बुराइयों को रोक सकते हैं। न कि ऐसे ब्राटमियों को इन पदों पर बिठा दिया जाए कि कन्दोल ही न हो सके ग्रौर भ्रष्टाचार बढता चला जाए। इससे वे तो ऐश ही करते जायेंगे। जहां तक चेयरमैन श्रीर एम० डी० की बात है, क्या ग्रावश्यकता है कि ये दोनों ही रखे जाए, एक आडमी भी इसके लिए बहुत है। या तो आप चेवरमैन रखिएगा और या फिर एम०डी॰ रखिएगा, यह भी मेरा सुझाव है। साथ ही मेरा यह भी सुझाव रहेगा कि इसके लिए कोई योग्यता निर्धारित की जाए कि किस प्रकार की योग्यता के ग्राधार पर ग्रादमी चेथरमैन या एम० डी० बनाया जाएगा ? मैंने उत्तर प्रदेश में देखा है ग्रौर संभव है दूसरे स्थानों पर भी ऐसाही हो कि जो पी० सी० एस० भौर ग्राई० ए० एस कंडम हो जाते हैं, बल्कि जिनको योग्य नहीं समझा जाता, उनको इन कार्पोरेशनों में भेज देते हैं। इसीलिए धन भी लुटता है। इसलिए आवश्यक है कि ऐसे आदिमियों को इन पदों पर नहीं बैठाया जाए ग्रौर कोशिश यह करें कि 35 साल के तर्बे के अधार पर जो इसमें खामियां हैं. खराबियां हैं, उनको दूर करें, जिससे आप जो ग्रमेंडमेंट यहां लाये हैं नई ग्रामात्रों के साथ, इरादों के साथ, नए प्रयास ग्रीर को शिशों के साथ इनको ग्राप बढावा देंगे और कामयाबी के साथ इस समाज में इससे नए-नए रोजगार स्थापित

धन्यवाद ।

THE DEPUTY CHAIRMAN: PROF. C. LAKSHMANNA

PROF. C. LAKSHMANNA (Andhra Pradesh): Madam Deputy Chairman, we look at the basis on which the State Financial Corporations came into existence in the year 1951 and if we look at the changed circumstances which have been mentioned even by the Finance Minister himself, it appears that there is a need for a comprehaenive Bill in order strengthen the State Financial Corporations.

In the year 1951 most of the banks were not nationalised. They were commercial. And, therefore, there was a need for a financial organisation which can strengthen, which can help the small-scale sector in the States, and that has been the prime objective of the creation of the State Pinancial Corporations. If we look at the pullosophy envisaged by the Finance Minister himself, there is a change in the philosoply from the security-oriented approach to, what is knows as, the project approach. If we carefully go through all the amendments, Madam Deputy Chairman there are as many as 29 amendments in this very particular Bill then, we find that it becomes very difficult to say which of these amendments will be helpful in adopting the project approach in place of the security-oriended approach which was

in existence. Thirdly. 4 P.M. States which have the prime responsibility of looking after the small scale sector have to be strengthened. If that is to happen, the financial institutions of the nature which this particular Bill envisages have to be further strengthened. It would have been better if the Finance Minister brougth a more comprehensive Bill envisaging the change in the approach and the need for strengthening the States in order that the small scale industry which has been suffering during the last 35 years could be further strengthened. I am saving this because the small scale industries are suffering for various reasons. There are as many 80,000 small scale units sick in the countrv. These 80,000 sick units have to be made active and they have to be helped to become useful instruments for the development of the backward regions in the country. This problem becomes acute when we look at the overdues which these State Financial Corporations are today having. I understand in 1977 it was about Rs. 92 crores. It rose to Rs. 267 crores in 1982 which could be around Rs. 300 crores now. If we take into account the extent of arrears due to the State Financial Corporations as well as the extent of sick units which is to the tune 80,000 in the country, I think, this speakes volumes of the state of affairs in this sector. Therefore, there is a need for the Finance Minister to give more thought

to these problems so that the small scale sector which has not been able to come up as it ought to have come up is made healthy. He himself has emphasised that those entrepreneurs who have got the technical know, how and innovativeness but who did not have the financial supoprt to back them are not able to up industrial. have their say in the growth οf the concerned State. Therefore, it is necessary that these entrepreneurs who are having the technical knowhow and who are having other capablilities become active in the development process. If that is the case, then, there is a need for a fresh look at this problem. On the other hand, if we carefully look at the entire private sector which gets most of the finances from the financial institutions, their own contribution happens to be almost negligible. It is not the case with the small scale industries, because they do not have the backing and they are suffering. They are not able to contribute to the development of the State. If this point is kept in mind, the Pinance Minister will do well to think in terms of strengthening the State Financial Corporations as well as the small scall industres. Indeed some attempt has been made in the very Bill. The authorised capital has been permitted to be raised from Rs. 10 crores to Rs. 50 crores and with the recommendation of the Industrial Development Bank of India it can even be raised to Rs. 100 crores. This is a welcome measure. I am sure this will help the development of small scale industries.

I would like to mention one more point. I do not know, how the Finance Minister thought that it is fit to combine the functions of the Managing Director and the Chairman. If we look at the functions of the Managing Director and Chairman carefully, they are sometimes of different type and different orientation. If the same person combines all these things, I do not think, the person would be able to discharge the duties as it ought to be done. Therefore, I would like to request the Finance Minister to kindly consider this factor or he should be able to explain the rationale in trying to combine offices of the Managing Director and the Chairman in the same person. If the [Prof. C. Lakshmanna]

same person can manage in one particular place, he can as well do it in other places.

[RAJYA SABHA]

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Therefore, it will lead to certain problenss and it may lead to inefficiency as a result of combining these two functions. Therefore, I would request the Finance Minister to look into this and if necessary, bring about a change. In the end I would request the Finance Minister to keep in mind the interests of the small scale industry which will ultimately pave the way for a balanced development in backward regions and among weaker sections and with that end in view, to look at the problem afresh, maybe, bring a fresh comprehensive legislation to strengthen the States, to strengthen the weaker sections and to strengthen the backward areas.

RAMESHWAR THAKUR (Bihar): Madam Deputy Chairperson, I congratulate the Finance Minister for the long awaited laudable proposals contain-Financial Corporations ed in the State (Amendment) Bill, 1985. As we are aware, immediately after independence. the national Government under the leadership of the first Prime Minister, Pandit Jawaharlal Nehru, took several steps for a speedier industrial expansion. So, the Industrial Finance Corporation of India was established in July 1948 all-India industrial development bank to provide finance for large scale industries, for setting up new industries and for modernisation and replacement of existing obsolete machinery and so on. Immediately after that, in 1951, the State Financial Corporations Act was passed to cater to the needs of small and medium scale industries and to provide for them. The achievements of these corporations, that is, the 18 State-level corporations, are quite laudable. They provided Rs. 637 crores in 1982-83 as compared, according to the latest figures available, to Rs. 514 crores during the previous year. The total assistance extended between the period 1971-1983 came to Rs. 2948 crores which is a very substantial amount. In between during the First Five

Year Plan and the Second Five Year Plan other long-term financial institutions were established like the ICICI, the IDBI, the LIC, the UTI, the GIC, the IRDL, and also the State Financial Corporations and the State Industrial Development Corporations and the State Credit and Investment Corporations. Now, the performance of these corporations taken together, due to the favourable economic environment, investment slimate and appropriate Government policy, has been quite laudable. It has resulted in growth in industrial investment. The financial assistance sanctioned by all the financial institutious in the country has nearly doubled during the Sixth Five Year Plan, from Rs. 2060.47 crores in 1979-80 to Rs. 4,053.50 crores in 1983-84. Similarly disbursements have also increased more than double, that is, from Rs. 1352.21 crores in 1979-80 2864.25 crores 1983-84 Rs. in with an annual compound growth rate of 20.5 per cent. Now, the amendments proposed are very important. Section 2 includes certain areas which were not being financed earlier and they are "miniring or development of Similarly, "the setting up or development of an industrial area or industrial estate." It is very important for backward States and also to provide funds for "research and development of any process or product". These are important areas. Clause 4 raises the amount of authorised capital from 10 to 50 and with a recommendation of the IDBI to 100 crores. This also is laudable. In Section 7 limits of the bonds and debentures are being raised from 10 times to 30 times of the paid up capital have been ontitted. This is very important. In tion 8 the limit has been raised for deposits. From 100% to 200 % of paid up capital.

This will also enable larger mobilisation of funds by the State Financial Corporations. Now. section 15 is important. The same person can now become the Chairman and the Managing Director which was not there so far. Section 26 provides a limit on advances and now it is being revised from thirty lakes to sixty takes and

it can be increased with the permission of the IDBI four times. Then, section 28 deals with the grant of loans to companies with a paid-up capital and reserve of Rs. 1 crore and it is being raised to three crores and by a notification in the Gazette, Government can the Central it from three 10 thirty crores. The section is section 32 last which deals with recovery of dues and this is also very important. It can be done as an arrear of Land Revenue with the help of the State Governments.

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Now, Madam, I have a few suggestions to make in this regard. I have a suggestion to make with regard to section 28. This authorises the Government to raise the limit of loans to companies with paidup capital from three crores to thirty crores through notification. But, in the other clauses I find that the authorised capital can be raised from fifty crores to a hundred crores after the recommendation of the IDBI. Similarly, in section 26, it is provided that with the approval or on the recommendation of the IDBI this can be done. I would suggest to the honourable Minister of Finance that in section 28 also. the power to increase the capital from three to thirty crores through a notification should be there, but it should also be provided that this should be on the recommendation of the IDBI and that would be more appropriate.

The other thing that I want to say is that since the Industrial Development Bank of India is being given a lot of powers in regard to making recommendations, they should take care before raising the limits and recommending higher limits. and they should exercise care and caution and the Government also, before accepting their recommendations, should make a detailed examination of those recommendations so that there is no lopsided development. The other suggestion that I have in my mind is with regard to the working or the performance of these Corporations. The situation today is that the working of the many of these Corporations is not up to the mark. The Industrial Development Bank of India should undertake an

in-depth study of the performance of these Corporations with regard to their working, with regard to the success of the various projects that they have financed, with regard to their failures and them reasons therefore and the remedial action to be taken in the future. They should also study and find out whether any new entrepreneurs have been given sufficient incentives and assistance to set up industries particularly in the backward areas.

Then, Madam, the other part of my suggestion relates to the question of recovery. It is a fact that the recovery has been very slow in many cases and the Corporations are in difficulty. There is a large amount of outstanding dues and they are not able to get even interest. In order to get over the difficulty, they are now changing the very system of accounting. They are now changing the accounting system from the merchantile system to the cash system. In the normal circumstances, whatever interest is due is taken into account and the income of the Corporation is calculated for purposes of tax and since they cannot pay the tax, they are nowchanging the very system of accounting Whatever is actually received is shown as income and they are paying tax on that. This is a serious situation and some effective steps are to be taken to ensure that the recovery is speeded up. The other thing that I want to mention is the sickportfolios. We find ness of the a large number of units are sick particularly in the small sector. It has been reported by the Reserve Bank of India 58,500 units were sick in June 1983 in the sector Now a large number of sick units are there which are financed by the Corporation. We have to see how these sick units could be made viable. We have to see how they can be revitalised. A thorough examination of all these should be undertaken and if they can be revitalised and restarted, then effcective steps should be taken to restart them. If they cannot be revitalised, certain other steps should be taken to close them down. More steps have to be taken to ensure that in future there are minimum number of sick industries. For that, effective steps shouldr

[Shri Rameshwar Thakur]

Corporation to finance be taken by the such portfolios.

One more suggestion that I would like to make is in regard to the management of these corporations. A lot of improvements are required. We call them Regional Development Banks. Now, if they are really development banks, then the pattern followed by all-India development banks, the IDBI or the ICICI should be followed. In fact, a lot of similarities are there. In effect, we find that in regard to the appointment of members of the Board, the Chairman, the Managing-Director senior executive a lot needs to be improved. In this connection what the Members have suggested is essential to consider. It is not a question of IAS officers or otherwise. The question is that all the development banks follow a pattern that they take their chairman, as in the case of ail Iudia development banks, persons with certain professional qualifications expected. Similar pattern should be followed in the case of State corporations. Also when we depute suitable officers to State financial-corporations they should also be there for the full fenure. Unless this is done, it will not be possible for them to improve in spite of other provision which are made,

One more suggestion I would like to make 10 the State regard financial corporations. They do not have adequate finance. In the past we seen that they make so many commitments but they are not able to timely disbursements and it creates problems for small-scale industries; interest goes on mounting and there is no proper follow-up. That creates problems. industries suffer. Therefore, the last suggestion I would like to make is that as a development bank we have a few specific things to consider. One is that the role, functions and the working patterns of these State financial corporations should be redefined, and especially whatever decisions are taken they should be faithfully implemented. These corporations have enabling clauses also. They should go ahead with survey, identification and preparation of

the project reports, based primarily local raw material, about which Members have made suggestions, and also the need-based industries. A full appraisal of the project is very essential in the light of the difficulties that are likely to come and there should be a thorough follow-up. (Time Bell rings) And a detailed monitoring of the various projects on a constant and regular basis. And the technical and financial assistance, about which the hon. Minister himself has mentioned in his initial statement, should be provided on a regular basis by the corporations to the loance companies to enable them to really stand on their own legs and really to be able to fulfil their obligations. Assistance in regard to research, development. training, particularly in the direction training new entrepreneurs should be provided for.

The last point I would like to make is that the position of these corporations must change from a moneylender to a catalytic agent, to be a partner in the development process, as a real regional development bank, and not merely as a moneylender,

Thank you,

*SHRI D. HEERACHAND (Tamil Nadu): Madam Deputy Chairman, 1 thank you for giving me this opportunity to participate in this debate. In a great country like India, inspite of famous financial corporations like IDBI, IFCI, ICICI extending loan facilities for Industrial growth, it is not upto the mark. In order to improve the industrial growth in various States and to curtail regional imbalances the States, Regional Development Banks are a must. With this very intention, in 1949 Madras Industrial Investment Corporation was established. was established for the first time in India in the State of Tamil Nadu. 1953 such corporation were established in the States like Punjab, Keraia and Maharashtra.

Today the Finance Minister has introduced The State Financial . Corporations

^{*}English translation of the original speech delivered in Tamil.

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(Amendment) Bill, 1985 with necessary amendments. This Bill was accepted as an Act in 1953 and now after 30 years it has come up with thirty amendments whole heartedly welcome this Bill with the necessary amendments, but feel that an introduction of a new comprehensive would have been better. The Finance Minister of State Shri Poojari while introducing this Bill in Lok Sabha said that the provision in the Act restricts granting of assistance only to industrial concerns having aggregate of paid-up share capital and free reserves upto Rs. 1 crore. This fimit is proposed to be raised to Rs. 3 crores. I fully welcome this. But there is a condition that if financial assistance of Rs. 30 crores is needed they can avail it through a specified notification from the Central Government, I do not understand why such a condition should prevail this authority is given to the State Financial Corporations it would have been more better, but I do not know why it is given to the Centre. Today 83.911, nearly 84000 financial corporations have been shut down without rendering any useful service. A lot of money from government resources and public taxes amounting to nearly Rs. 4000 crores is held up, in these Financial Corporations. We should see that such situations do not occur again.

In our country, we find situations where loans are benefited by unworthy industries and persons. Before the loan is sanctioned, the Financial Corporations should make sure whether the industry as such exists or not, whether it has capable administrative sources. Whether they can start and prolong with the business successfully or not. After all quiries, the loan should be granted. At the same time sanctioning of loan should not take much time, as the receiver should not get disgusted with this procedure and change his mind to start some other business. Unless he receives the loan in time he will not be encouraged to do the business and this would ultimately promote economic development and progress of the country.

So far, the main aim of the Financial Corporations was giving loans. But now the List of Busihess which the Financial Corporations could undertake is proposed to be expanded. This will enable them to lay more stress on technical know-how, administrative capacity and also service relating to marketing and investment capacity. At the same time the new Financial Corporations which recently came up are giving low rate of interest to their public share holders. If such Financial Corporations funded by shares from public are encouraged by giving higher rate, of interest, this would multiply the number of contributors to such Financial Corporations.

In India though there are drawbacks in many Financial Corporations, in Tamil Nadu like TITCO, SITCO, SIPCORP etc. are comparably efficient and are competing with Corporations of other States in a more efficient way. If such Corporations are encouraged by giving more financial assistance by the Centre this would help in the development of the industries and would facilitate them to improve for the better. Supporting the Bill with all its amendments I conclude my speech.

Thank you.

SHRI R. MOHANARANGAM (Tamil-Nadu): Madam Deputy Chairman, I would like to just mention on this floor of the Parliament that we rarely speak here in Tamil. Sometimes, if any one of the Members belonging to our Party wants to speak, we intimate to you and the Interpreter will be here to translate the speech from Tamil to English or Tamil to Hindi. We have been just listening to so many translations from different languages. But Tamil'is a language that should be translated or interpreted into any other language only when you are so well-versed with that language. But I do not want to condemn anybody, I do not have

[Shri R. Mohanarvangam]

mosity towards anybody. But the interpretation from Tamil to English, I fine is not the exact interpretation. It is not even verbatim. The ideas given by our hon. Member here are not the ideas given in the translation or the interpretation. So, I would like to request you, Madam, just to select somebody. Or if you don't have anybody now, kindly appoint someone who has passed in Tamil or at least who is a degree-holder in Tamil and also well-versed in English and also Hindi. It does not indicate that I am blaming anybody who has translated it now. may have studied in different languages. But this Tamil language, this ancient language can be translated only when you are well-versed in that language. Finally, Madam, I would like to say that all the Members are not speaking in Tami! even though they are very good speakers in Tamil. If we speak in Tamil, nobody can rranslate it. It is a very tough language. That is why you kindly appoint some person who is very well-versed in English as well as in Tamil.

SHRI R. RAMAKRISHNAN (Tamil Nadu); And experienced.

THE DEPUTY CHAIRMAN: I enquired. This girl is new. She will take some time to settle.

SHRI R. MOHANARANGAM: Whatever our hon. Finance Minister has listened to through something like that is not the correct speech of my friend, Heerachand.

SHRI R. RAMAKRISHNAN: I support my hon, friend and leader. We have pothing against the new girl who was appointed. Let her gather experience. But in the process get somebody from Lok Sabha or an experienced man. Let her undergo a period of training because simultaneous interpretation is a difficult matter. I was also very carefully listening to the interpretation only for this reason. We can take the hon. Finance Minister into confidence and we can tell him separately what we want to say. But on important occasions, if one of our important speakers conveys something, and the proper idea is not conveyed, then the whole effect will be lost. What is the purpose of our speaking here? Therefore, we have nothing against the new person here. Let her gain the experience and apprenticeship under a more experience person. Appoint a new man or an experienced lady for this purpose.

SHRIR. MOHANARANGAM: I do not want to take more than half a minute. There was a speech in Tamil, Mr. Finance Minister. The Tamil speech was: "Naan Annavinudaiya vazhivai. Periyagudaiya vazhiyai pinpatruven". Anna was our leader. Periyar was the founder of our DK movement. The translation was, "I am following the footsteps of my brother and elder brother" because Anna means brother. But Anna is the name of Annadurai, who was a former Member of this House and who was the leader of our party. And Periyar is the name of the person. There is another meaning. It is 'elderly person'. The translation was, "I am following the footsteps of my brother and elder brother".

THE DEPUTY CHAIRMAN: I think the translation must be correct. If you mean that the interpreter also has to have the political knowledge, that is a different thing. But if 'Anna' is brother, the translation is correct.

SHRI R. MOHANARANGAM: You kindly appoint persons who can interpret properly into English from the other languages. Kindly look into this matter.

THE DEPUTY CHAIRMAN: They will take care of it. Shri R. R. Sahu

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श्री रंजनी रंजन साह (बिहार) : उपसभापित महोदया स्टेट फाइनेंशियल कारपोरेशन बिल. 1951 में संशोधन के लिए एक प्रतिबदन प्रस्तृत किया

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गया है, इसका में समर्थन करता है। यह संशोधन भ्राज के परिवेश में भ्राज की परिस्थिति में बड़ा ही उपयुक्त है । जब 1951 में यह बिल पास किया गया था उस समय की परिस्थिति ग्रीर उस समय का इंडस्टीयल क्लाइमेट भ्रौर इंडस्ट्रीयल ाल्चर भिन्न था । स्रौद्योगिक प्रतिष्ठानों के लिए मीडियम श्रौर स्माल स्केल इंडस्ट्रीज के लिए लांग टर्म त्रेडिट देने की बात: ऋण देने की बात कही गई थी ऐसे उद्योगों को ऋण देने की बात कही गई थी जो कमिशियल बैंक्स की परिधि से बाहर थे। इसके पूर्व 1951 के बिल के पूर्व 1948 में इंडस्ट्रीयल कारपोरेशन एक्ट पारित हम्रा था म्रौर उसी म्राधार पर म्रलग म्रलग राज्यों में उद्योग मे विकास हो सके इसके अनुरूप स्टेट फाइनेंशियल कार-पोरेशन बिल पारित किया गया था । ऐमा माना गया था कि यह स्टेट फाइनें-शियन क्षारपोरेशन विल स्राई० एफ० एफ० सी० का पूरक होगा ग्रौर साथ ही राज्य सरकार ग्रंपने दायरे में या दायरे सीमित रखते हुए मीडियम और स्माल स्केल इंडस्टीज में पूजी सरकार द्वारा जो निर्धारित की जाएगी उसके अनुरूप कार्य करेगी । स्राज जो भी विकास देश में स्माल स्केल इंडस्ट्रीज का हम्रा है उसमें फाइनेंशियल कारपोरेशन की भूमिका बडी ही सुराहनीय है । स्टेट फाइनेंशियल कार-पोरेशन की पंजी की गारंटी भी सरकार की ग्रनमति से किये जाने का प्रावधान उस समय था । राज्य सरकार द्वारा स्टेट फाइनेंशियल कारपोरेशन को के लिए कर्ज देनेकी श्रधिकृत गया था, उसमे यह भी प्रावधान किया गया था कि जो भी मनाफा स्टेट फाइनें-शियल कारपोरेशन को होगा उसकी वापसी के लिए उस मृताफे में राज्य सरकार को हिस्सा दिया जाएगा स्रौर जो भी दिया जाएगा उसकी वापसी के लिए कठिन से इंटिन कदम उठाये जाएंगे । म्राज स्टेट फाइनेंशियल कारपोरेशन मधि-नियम में संशोधन की भ्रावश्यकता पड़ी है ग्रौर संशोधन का यह जो बिल प्रस्तृत हम्राहै इसमें म्रौर भी कुछ सुधार करने की स्नावश्यकता है । मैं माननीय विस मंत्री का ध्यान भ्राकुष्ट करना चाहंगा

कि भ्राज जो भौद्योगिक विकास इन 35 वर्षी में हुआ है मैं कह सकता हूं कि इन 35 सालों में कम नही हुन्ना है । देश की हालत को देखते हुए बढ़ती हुई जनसंख्या की जो परिस्थिति है उसको देखते हुए स्टेट फाइनेंशियल कारपोरेशन के माध्यम से स्माल स्केल ग्रौर मीडियम इंडस्ट्रीज का विकास बहत ज्यादा हन्ना है। इस संबंध मे बहत से म्रांकडे म्रापके समक्ष रखेगये उन स्रांकड़ों को मैं दोहराना नही चाहता हूं। ऋण की वसूली के बारे में, इंडस्टीज के सिक होने के बारे में, कहा गया है। उद्योगों में विकास जितना हुमा है उतना ऋण का बकाया था उस रेश्यो में बकाया जो ऋण है वह ज्यादा नही है । जो सिक उद्योग हैं, वह विचारणीय है । इस अमेंडमेंट के संबंध में मैं एक सुझाव देना चाहता हं कि पहले स्टेट फाइनेंस कार-पोरेण का कैपिटल 10 करोड था, जिसे बढ़ाया जा रहा है । इस ग्रमेंडमेंट ग्राथोराइज्ड कैपिटल बढ़ाने का प्रस्ताव है, म्राज के दष्टिकोण से, म्राज की परिस्थितिमें इसे कम कहा जा सकता है। यद्यपि स्रापने एम० स्राप्त टी० पी० के लिए भी पांच गना, 20 करोड से 100 करोड पूजी बढ़ाई, यहां भी दस से पचास करोड़ का प्रावधान है । म्राथोराइज्ड कैपिटल की वृद्धि कम है । इसे सीधे 100 करोड़ करना चाहिए क्योंकि इंटरनेशनल इस्टी-ट्युश्नल मीटिंग में यह तय हुन्ना था कि ऐसे कारपोरेशन, जो राज्यों में काम करते है 3 करोड़ तक के उद्योग पर वित्तीय सहायता प्रदान करेंगे।

श्रव जब ब्यावहारिक दुष्टिकोण से यह देखा जाए, तो पना लगेगा कि यदि कोई उद्यमी 3 करोड़ का उद्योग लगाता है, तो उसके लिए पूजी का प्रावधान, वह फाइनेंशल इंस्टीट्यूशन को देगा, उसमें 10 प्रतिशत एंटरप्रेन्योर का कंट्रीब्यूशन होगा, 60-90 लाख की सीमा इनवैस्टमेंट कारपोरेशन की कर दी गई है श्रीर स्टेट फाइनेंस कारपोरेशन की सीमा 50 करोड़ करने का प्रावधान है। तो यह 1.70 करोड़ होता है, जो फिर भी 3 करोड़ के उद्योग में 1.30 करोड़ का गैंप रह जाता है। बैंक से सहायता,

[रजना रंजन साहू] सब्सिडी एवम् हिस्शा पूंजी लेने की बात में कहां तक यह गैंप पूरा हो सकेगा, इस पर विचार करना चाहिए ।

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मेरा ऐसा सुझाव है कि इसका आयो-राइज्ड कैपिटल सीधा 100 करोड़ कर देना चाहिए । 50 करोड़ में आज के परिवेश में इससे कार्य चलाने में बाधा हो सकती है।

दूसरी बात यह है कि सब्सीकिष्णन ग्राफ शेयर्ज में भी अमेंडमेंट की बात कही गई है। यह अमेंडमेंट स्पष्ट होना जाहिए कि उद्यमी को कम से कम 10 प्रतिशत आफ टोटल लेंडिंग का शेयर्ज के रूप में मदद मिलेगी यानी कि फाइनेंशल इस्टीच्यूशस 10 प्रतिशत शेयर्ज लेंगी। यह अमेंडमेंट इसलिए भी बहुत आवश्यक है कि रिसोर्सेंज मोबीलाइजेशन में इसकी महत्वपूर्ण भूमिका होगी।

स्टेट फाइनेंस कारपोरेशन के बारे में जो ग्रभी हमारे साथियों ने बताया, सिक यूनिट्स से संबंधित वातें कही हैं, में बातों को दोहराना नहीं चाहता हैं, इतना माननीय वित्त मंत्री जी से निवेदन करना चाहंगा कि यहां मानिटरिंग का प्रावधान बहुत ही भ्रावश्यक है जिससे मीडियम और स्माल स्केल यनिट्स जो सिक होते जा रहे हैं, उनकी स्टेट फाइनेंशल कारपोरेशन द्वारा मानिटरिंग की जाए । एक एक्सपर्ट कपेटी बना कर इन सिक यनिटस को पुनः कैसे चाल किया जाए--(समय की घंटी)--इसकी योजना होनी चाहिए ग्रौर एक निश्चित ग्रवधि में वह म्रपनी रिपोर्ट दे ताकि जो भी सिक युनिट्स हैं वह सिकनेस से ऊपर उठ सकें।

एक- दो शब्द मैं माडर्नाईजेशन के बारे में कहना चाहंगा । उद्योग लम्बे अरसे तक सही, एवं सुचार रूप से चलाने के लिए यह बड़ा ही आवश्यक है । उद्यमी को कर्ज दिया जाता है और अक्सर देखा जाता है कि वह रूपया जो कर्ज के रूप में लेते हैं, उसका सही-सही उपयोग नहीं होता है और उनका बैलेंस-शीट में जो डिप्रिसिएशन की

रकम रखी जाती है, जिससे माडनाइजेशन की जा सकती है, उसका सही-सही उपयोग नहीं होता है।

तो ऐसा प्रावधान होना चाहिए कि उचित माडनाइजेशन के जरिये जितने भी सिक यूनिटस हैं या जो भी यूनिट्स में पुरानी मशीनें हैं उनके माडर्नाइजेशन के लिए एक कमेटी के द्वारा निगरानी रखी जानी चाहिए।

मेरा तीसरा सुझाव है जो मैं विता मली महोदय को देना चाहंगा कि यह जो कर्जा लेने वाले स्माल ग्रौर भीडियम स्केल इण्डम्ट्रीज के लोग होते हैं उन्हें बहत ही दिक्कतों का मामना करना पडता है, उद्योगों को आवेदन देने में निर्धारित समय पर कर्जा नही मिलने से प्राईस एस्केलेशन होता है और उस प्राइस एस्केलेशन से वह ग्रोवर-रन के लिए वह उद्योग पून विसीय संस्थानों के पास जाते हैं । फलस्वरूप वह वित्तीय संस्थान उन्हें ऋण देने से हिच-किचाता है ग्रीर वह उद्योग मग्ण हो जाता है । भ्रत: इसके लिए एक ऐसा प्रावधान होना चाहिए जो वन विडो सिस्टम के श्रन्तर्गत एक उद्यमी को सभी बातों के लिए एक ही जगह से सारी सुविधा मिल सके। एक उद्यमी' को उद्योग लगाने के लिए बिजली. पानी, जमीन या सारी इनफास्ट्रक्चर की ब्रावश्यकता होती है, उन्हें विभिन्न विभागों मे दौडना पडता है । इसकी वजह से पिछडे राज्यों में उद्योग लगाने में काफी कटिनाइयों का सामना करना पडता है । इसलिए माननीय वित्त मंत्री जी से मेरा स्झाव है कि वह वन विडो सिस्टम का प्रावधान भी करें ग्रौर वन विडो सिस्टम के जरिए उद्यमी को उद्योग लगाने में सहायता करें । स्टेट फाइनांस कारपोरेशन को सुदढ वनाने के लिए मैंने जो सुझाव दिए हैं इस पर मैं समझता हं कि माननीय वित्त मंत्री जी अवण्य विचार करेंगे। मैं श्रापका स्रीर इस सदन का भ्रधिक समय नहीं लेना चाहता। लेकिन कुछेक बातों को मैं पुन: दोहरा देना चाहता हूं । जो इंडस्ट्यिल डिबैलपमेंट बैंक का रोल है, जैसा ठाकुर जी ने कहा है, वह महाजन के रूप में नहीं होना चाहिए. महाजन के रूप में वह कार्य नहीं करे इसकी सख्त हिदायत होनी चाहिए ग्रीर बैकों को

भी हिदायत होनी चाहिए कि जो भी का बैंक के साथ कोग्रार्डीनेट किया जाना है वह किया जाए ग्रौर उसे सही-सही रूप से मदद करे। क्योंकि फाइनांसियल इन्स्टीटयशन और बैक कोग्राडीनेशन नहीं हो पाता है, इसका एक निर्देण होना चाहिए कि इनमें कोम्रार्डी-नेशन हो । दूसरी बात एकाउंटिंग सिस्टम चेंज करने के बारे में कही गई है इन्कम टैक्स डिपार्टमेंट वित्त मंत्री जी के अधीन है। मैं एक शब्द में खत्म करता हं । यह एक बडा ही एनामली है कि इन्कम टैक्स बचाने के लिए ये फाइनांसियल एन्स्टोट्युशन्ज अपना कैश सिस्टम एक। ऊंटिंग करना चाहती हैं और धीरे-धीरे सभी फाइनांसियल इन्स्टीट्युशनज स्टेट कारपोरेशनज के हों या इन्वेस्टमेंट कारपोरेश-न्ज के हों, वे अपने एकाइंटिंग सिस्टम कैश सिस्टम पर ले जा रही हैं। इससे एक खटरे कां घंटी सामने ग्राने वाली है। किसी भी फाइनांसियल इन्स्टीटयशन का एकाउंट जो कर्जदार हैं उनके साथ वह सही-सही एकाउंट नहीं रख पायेगा, क्योंकि रेक्रग्रल सिस्टम पर सारा मर्केन्टाइल सिस्टम ग्राफ एकाउंटिंग है ग्रौर उसमे जो भी बच रहता है वह भी बैलेंस शोट में रिफैलेक्ट करता है। यह कैश सिस्टम ग्राफ एकाउंटिंग होने से कठिनाई का सामना करना पड़ेगा और आगे चल कर किसी भी फाइनांसियल इन्स्टीट्युणन का सही-सही हिसाबका अकेक्षण नहीं हो सकेगा। श्रत: ऐसा कुछ प्रावधान होना चाहिए कि रेत्रुश्रल सिस्टम पर जो मुनाफा होता है फाइनांसियल इन्स्टोट्यूशन का उस पर टैक्स का रिबेट या कुछ टैक्स का कानून में ऐसा प्रावधान होना चाहिए जिससे कि वह अपने सिस्टम को बदले नहीं और उससे सरकार का नुक्सान भी नहीं हो।

matter of Urgent

इन्हीं शब्दों के साथ श्रापका धन्यवाद करते हए मैं बैठना चाहता है।

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SHRI GHULAM RASOOL (Jammu and Kashmir): Madam Deputy Chairman, I rise to support this Bill. The Bill seeks to finance all kinds of industrial activities with the exception of being financed by the all-India financial institutions. I am sure, while this scope has been broadened, the handicraft industry has also been taken into consideration and this will also be considered as one of the industries as it has all along been recognised. The second point that this Bill wants to make is that the assistance to the extent of Rs. 30 lakhs to companies is to be raised to Rs. 60 lakhs and in the case of partnership firms it is sought to be raised from Rs. 15 lakhs to Rs. 30 lakhs. This is a very welcome measure. But there is one difficulty which 'he hon. Finance Minister should take into consideration. The main object of the Finan-Corporations is to show in their balance-sheet how much they have advanced, with the increase in their portfolio from 30 lakhs to 60 lakhs. What will tend to do is this. We know the small scale industrialists get Rs. 2000 or 5000 or 7000. In the case of Jammu and Kashmir, I can tell you that the portfolio includes payment to transport industry as well as to the house-boat industry. Now this should not be there, because the processing of the case for 60 lakhs is the same as for a case for Rs. 5000 to 10,000. So strict guidelines should be issued to the Financial Corporations that while this thing has been done, it should not be at the cost of the small scale industrialists and the portfolio that will come at the end of the financial year should include all those companies to whom 60 lakhs have been given and not these small scale industrialists. This thing is very essential. This may kindly taken into consideration.

An extremely welcome measure is about allowing them to undertake research surveys for evaluating or dealing marketing or investments and undertaking and carrying on techno-economic studies.

[Shri Ghulam Rasool Matto] providing technical and adminstrative assistance, planning and assisting in the promotion and development of industries and doing such other business as the Development Bank may authorise. This is an extremely welcome measure. Having been a Director of the Financial Corporation for 12 long years. I have the experience why this thing was not being done previously. It was because the Financial Corporation would ask the particular person who goes with an application to go to some technical expert and get a technofeasibility report. Now this facility has been offered and it is a very welcome measure. The Finance Minister would well in giving a guideline to all Financial Corporations that these techno-economic cells should be started as soon as possible, because merely allowing them and being there on the Statute are not enough, it should be implemented; and the implementation can only be done when guidelines are issued.

Then coming to the new clause 11. it is provided that the same person may be appointed to function both a Chairman and as Managing Director. My experience of 12 years that I have been in the Financial Corporation is that this is a very bad suggestion, simply for this reason There may be some rationale in havin- a combined Managing Director and Chairman in any other company where day-to-day things are not being done, but here even a case for Rs. 2000 is processed by the Board. The powers of the Board are so vast in the case of financial institutions particularly, that every case has got to go to it. If every case is to go there Managing Director is the direct authority, the executive head, who processes this And he should be the Chairman also is something which should be dis our-There is a saving factor in this -"provided further that the same person may be appointed...." It is not "shall be" appointed. So this discretion of appointing the same person as the Managing Director and the Chairman should be exercised with complete caution, because I

feel if there is a separate Chairman, he may be a watch-dog on the working of the particular Financial Corporation.

Madam, under the State Financial Corporation Act, a shareholder has to be elected from amongst men other than institutions. The ordinary shareholders can also become directors in the Corporation. Consequently under section 10(d) three directors are sought to be appointed from amongst the public shareholders. This is a very welcome thing because public is also associated with it as I had been associated as a director, being a shareholder of the company. But there is one section. I would like to point out to the hon. Minis ter, section 35, which becomes deterrent to inclusion of small shareholders in the functioning of the Corporations. This section is with regard to the disposal of profits. It provides:

"'After making provision for bad and doubtful debts, depreciation of assets and all other matters which are usually provided for by banking companies, the Financial Corporation may, out of its net annual profits, declare a dividend:

'Provided that for so long as the reserve fund is less than the paid-up share capital of the Financial Corporation and until there has been repaid to the State Government such sum, if any, as that Government may have paid under the guarantee given in pursuance of section 6 or section 7 or section 8 the rate of such dividend-This is very important ---shall not exceed the rate guaranteed by the State Government under section 6.' "

What is this position at the present moment? I will take the instance of the Jammu and Kashmir Financial Corporation which was established 25 years ago. At that particular time, because the Act provides that there must be private share holders also in the State Financial Corporations, the Minister at that time persuaded some people there some busines people, some people like me, to subscribe to the share capital of the Corporation. So Mr. Minister, Sir, I have subscribed Rs. 7,500. Under this provision, although this Finan-

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neartening to hear the hon. Members. They have by and large, supported the Bili. I have also taken note of some of the suggestions they have made, some improvements they have suggested, and also the note of caution they thye have sounded. Some hon. Members have expressed apprehension that there might be a shift or emphasis from the small scale sector to the medium or the larger units, because the provision of higher limit upto Rs. 30 crores has been made. This amount Rs. 30 crores is only an enabling provision; otherwise it is Rs. 3 crores. In the case of the State Financial Corporations, the higher limit is Rs. 60 lakhs. It is not correct that large sums have been passed on to the larger units. If we see the performance of the State Financial Corporations even when the higher limit was Rs. 30 lakhs, about 7,383 larger units, were benefited till March, 1984, whereas in the case of the smaller units, the number is 2,02,368. If that was the tendency it would have manifested itself here. smaller units have been taken care of and there are guidelines also. Shri Varmaji expressed his concern about the smaller Shri Mattoji also said just now that there should be some guidelines for

Shri Nirmal Chatterjee expressed that since now the authorised capital is upto Rs. 100 crores, most of the benefit will go to the private sector. We have been discussing and every Member has expressed that the small scale sector should be taken care of. This is a unanimous view If that is the unanimous view and if we still envisage the small scale to continue in the private sector, I do not know how we can say that the benefit will not go to the private sector, unless we say that the small sector will also be in the State sector, then, it is a different proposition. But, I think that is not the proposition or at least our thinking. While commanding heights of the economy will be in the public sec-

taking care of the small scale sector. That

will remain our priority. This provision

has been made as a measure of flexibility

so that more coverage is given.

cial Corporation has made takhs and lakhs of rupees of profit, crores and crores of rupees of income, I am getting only 4.5 per cent as dividend because under this proviso they shall be guaranteed such dividend which shall not exceed the rate suaranteed by the State Government. The State guarantee is only 4.5 per cent. So, inspite of the Corporation making very huge profits, the dividend paid is only 4.5 per cent. What happens after deducting taxes is that it comes to only about 3 per cent, or 2 per cent like that. So, my submission would be that this provision of section 35 may please be examined in detail and should be amended so that the private shareholders will at least get as much as they can get from the banks if they deposit the same amount in the banks giving 10 to 11 which are per cent interest. If you are not giving them according to the profits of the corporation which may amount to 20 per cent dividend, at least they should be ided with such i nterest they ascan get from the banks. Why I say this is, if this is not done, the private share capital will be discouraged in the Financial Corporation and the very effect of that would be that private directors who are a must-three directors have to be appointed-will not be available because there will not be share capital available from the private capital when such things have to be done. So, I would request, you to get this section, section 35, examined and amended so that at least the return, the dividend, that the private shareholders may get may be to the extent that they would get from the banks.

With these remarks, I welcome the Bill. Of course, I had to say much more. Because this is a very fine piece of legislation. I congratulate the Finance Minister. Better late than never: this Bill has come.

I conclude my speech.

THE MINISTER OF FINANCE AND VISHWANATH COMMERCE (SHRI Deputy PRATAP SINGH): Madam Chairperson, it is very encouraging and [Shri Vishwanath Singh]

tor, the small scale sector is envisaged even in the Industrial Policy Resolution to continue in the private sector. If we want to increase the coverage of the small scale sector, certainly the benefit will go there. There cannot be any other option on that account.

Shri Kalpanathji yesterday emp : itsed about unemployment and export oriented industries. All this could be taken care of by this new provision.

Shri Gurupadaswamy suggested the project oriented approach. I am thankful to him. He emphasised about simplifying the procedures and expressed the apprehension that if these are not simplified then the benefits may not flow, there is a provision in the Bill for assets to enable it to acquire instruments relating to loans and advances by any notified financial institution. This is one of the steps for such simplifications. I am sure when the new Board is formed other simplifications will be taken care of.

Shri Bhardwaj ji mentioned yesterday about technical and administrative assistance to units. Clause 15 of this Bill to amend section 15 exactly provides this provision and takes care of this aspect.

Shri Shanti Tyagi and Shri Chimai bhai Mehta expressed that there will be lot of favouritism; and there could also be corrution; and non-officials should be appointed. So far as inefficiency is concerned, so far as favouritism is concerned, so far as corruption is concerned, we should ertainly fight it and take what
5.00 P.M. ever measures necessary to tighten the machinery even though administrative methods by putting people of integrity and competence so that

So far as appointing officials or non-officials is concerned, non-officials can be appointed; there is no bar not that. It is the State Governments that make appointment to this post. Certainly it is their

they enforce disciplne.

option and they are tree to appoint good, competent, non-official people. point, I don't Chanderwal raised this have to go into the details of that. He said that knowledgeable people should be there. Yes; there is provision for one director nominated by the Reserve Bank of India and for directors from IDBI. As regards Chairman & MD, it is the State Government's option. The State Government may appoint a chairman and a managing director or the same person as chairman and managing director. It is not obligatory. There may be two separate posts and persons. In case both are in one now, then one more can be appointed. There is no obligation. can be separate or both can be in one.

Then, yesterday Mishraji made a reference that deposits being allowed exceed twice the paid-up share capital. Previously the provision was equal. The current capital is already more. So that increase is made. It is only in the direction of what he said. He could recommend much more, but it is this far that we could go just now.

Then about industrial sickness, we are coming up with a Bill. But that Bill is not related to small scale industry. We are applying our mind to it. We are coming up with a Bill on industrial sickness and how to deal with it.

Then Mishraji said that it is difficult for the State Government to subscripe 50 per cent of the share capital. There is no statutory provision that the State Government must hold 50 per cent of share capital. The provision is that if other organisations like banks, insurance companies, investment trusts, etc. to whom shares are allotted, do not take them up, then the State Government and IDBI will share equally, half-half. That is the provision.

Then Virendra Vermaji spoke about educated unemployed. This scheme envisages that banks will provide finance to educated unemployed. About arrangement of markets for SFC, it has to assess

the marketability or the market angle when it assesses viability. There are limits on fixing. Providing markets and facilities, of course, some other organisation will have to take care of. The finaninstitutions make assessments and while making assessments they discuss with tnem. That is how far the financial institations can go. Shri Virendra Verma a so spoke about loans to cooperatives. the limit on loans that can be given to cooperatives is proposed to be enhanced in this Bid. About recoveries some mention was made, about arrears etc. Of course, provision has been made about recovery of arrears of loan also.

ment of chairman and managing director. I have already replied to it. Shri Rameshwar Thakur talked about IDBI recommendations, that they should be considered. Well, Government takes account of all relevant factors and I don't think there is need of making a statutory provision regarding that. About industrial sickness I have already mentioned. We are coming up with a Bill. About research and development he mentioned. Provision has been made in this Bill regarding assistance for research and development.

A mention was made by Shri Gurupadaswamy that this should have gone to a Select Committee and he also expressed the view that this tradition is fast fading out. But these are only amendments to the Act and these are not changing the basic structure of the Act which is just going in the direction which the House had originally approved. So, I thought that I could go straight to the House and not lose time in going to a Select Committee.

Madam. I think there are many other suggestions and I could go on responding to them. But to some of the more important points I have tried to respond and, certainly, to the other suggestions which have been made we will give all the consideration.

With these words, Madam, I thank the honourable Members again and commend the Bill for the consideration of the House.

THE DEPUTY CHAIRMAN: The question is:

That the Bill further to amend the State Financial Corporations Act. 1951, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 30 were added to the Bili.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VISHWANATH PRATAP SINGH: Madam, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE CRIMINAL LAW AMENDMENT (AMENDING) BILL, 1985

THE DEPUTY CHAIRMAN: Now, we have about one hour or so. We will now take up the Criminal Law Amendment (Amending) Bill, 1985. The time allotted is two hours. Now, Mr K. P. Singh Deo to move.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO): Madam, I bog to move:

"That the Bill further to amend the Criminal Law Amendment Act, 1952, as passed by the Lok Sabha, be taken into consideration."